

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 136 OF 2018 & IA NO. 625 2018 &  
APPEAL NO. 150 OF 2018 & IA NO. 674, 872 & 899 OF 2018**

**Dated : 31<sup>st</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member**

**APPEAL NO. 136 OF 2018 & IA NO. 625 2018**

**In the matter of:**

<b>Viraj Profiles Limited</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Maharashtra State Electricity Distribution co. Ltd. &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Parinay Deep Shah  
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Ashish Singh  
Mr. Amit Bute for R-1  
  
Mr. Anand K. Ganesan  
Mr. Ashwini Ramanathan for R-2  
  
Mr. Malcolm Desai for Tata Power

**APPEAL NO. 150 OF 2018 & IA NO. 674, 872 & 899 OF 2018**

**In the matter of:**

<b>Lupin Limited</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Ms. Dipali Seth

Counsel for the Respondent(s) : Mr. Ashish Singh  
Mr. Amit Bute for R-2  
  
Mr. Anand K. Ganesan  
Mr. Ashwini Ramanathan for R-3  
  
Mr. Malcolm Desai for Tata Power

**ORDER**  
**IA Nos. 872 & 899 of 2018 in Appeal No. 150 of 2018**  
**(Delay in filing reply)**

The learned counsels appearing for Respondent Nos. 5 & 2 submitted that there is a delay of 7 days and 15 days in filing the replies which have been explained satisfactorily and sufficient cause has been made in the accompanying affidavits along with applications respectively. The same may kindly be accepted and delay in filing replies may kindly be condoned.

Submissions made by the learned counsel appearing for the Respondent Nos. 6 & 2, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Respondent Nos. 5 & 2 and after perusal of the applications explaining the delay in filing the replies, we find it satisfactory as sufficient cause has been made out. The same are accepted and the delays in filing the replies are condoned. IAs are allowed.

**APPEAL NO. 136 OF 2018 & IA NO. 625 OF 2018 &**  
**APPEAL NO. 150 OF 2018 & IA NO. 674 OF 2018**

List this matter on 10.09.2018, as agreed by the learned counsel appearing for the Appellant and the Respondents. In the meanwhile, the learned counsel appearing for both the parties are directed to file their respective replies/ rejoinder to the main appeal as well as on IAs for stay by 06.09.2018, after duly serving copy on the other side.

The Respondent/MSEDCL is directed not to precipitate the matter till the next date of hearing.

**(S. D. Dubey)**  
**Technical Member**

Vt/js

**(Justice N. K. Patil)**  
**Judicial Member**